

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 2318
TO BE ANSWERED ON 14.12.2015**

SHRAMEV JAYATE KARYAKRAM

2318. SHRI PRATHAP SIMHA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the policy adopted and method of implementation of Shramev Jayate Karyakram;**
- (b) the measures taken for security and payment of wages to contract labourers, part-time contract labourers/workers;**
- (c) the measures taken for abolishing contract job in terms of garbage disposal, cleaning work, giving safai karmacharis full time job and paying minimum wages; and**
- (d) whether the said programme will improve the ease of doing business which is essential to ensure the success of the 'Make in India' and if so, the details in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): Shramev Jayate Karyakram was held on 16th October 2014 where a series of initiatives were announced/started by Ministry of Labour & Employment. These initiatives include - Dedication of Shram Suvidha Portal, Labour Inspection Scheme, Portability through Universal Account Number and Launch of "Apprentices Protsahan Yojana".

(b) & (c): Payment of wages to workers including contract labourers are regulated by Payment of Wages Act, 1936, Minimum Wages Act, 1948 and abolition of Contract Labour (Regulation & Abolition) Act, 1970, which also provide necessary safeguards for wage security of workers. The enforcement of the Minimum Wages Act, 1948 is secured through the officers of the Central Industrial Relations Machinery (CIRM) at Central sphere and ensured through the State enforcement machinery at State sphere. The Inspectors appointed under the provisions of the Act, conduct regular inspections and in the event of detection of any case of non-payment of minimum wages, they advise the employers to make payment of the shortfall of wages. The Non-compliance of advices of inspectors would attract the prosecution under the provisions of the Act against the defaulting employers.

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(d): Yes, Madam. The Launch of dedicated Shram Suvidha Portal (www.efilelabourreturn.gov.in) for registration of industries and allotment of Labour Identification Number (LIN) for electronic filing of self-certified and simplified single online return by employers and transparent labour inspection scheme by different Government machineries under the programme will improve the ease of doing business in the country. Government has taken recently a number of initiatives for governance reforms as well as legislative reforms. The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry of Labour & Employment has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security & Welfare; and Safety and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the Central Labour Laws. Ministry of Labour & Employment has also initiated process of drafting a Small Factories Bill for regulating the working and service conditions of small manufacturing units employing less than 40 workers. These reforms will help in catalyzing the creation of employment opportunities in the country, without diluting basic aspects of safety, security and health of workers and thus support 'Make in India' Programme.
